

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 108
(IB)-1367(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd.	Petitioners/Applicant
v.		
C & C Construction Ltd.	Respondents

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 07.06.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the RP	Mr. Pulkit Deora, Ms. Arunima Bhattacharje & Mr. Lucky Palta, Advs.
For the Respondent	Mr. Debarshi Bhadra, Adv. with Mr. Sanjay Kumar, Manager (LAW) R-17
	Mr. Swapnil Gupta & Ms. Ankita Sinha, Advs.
	Mr. Apoorv P. Tripathi, Adv. for R-18
	Mr. Abhishek Thakur, Mr. Anuj Kumar, Mr. Vikram Gulliya & Mr. Bohit Sharma, Adv. for R-19
	Ms. Pallavi Srivastava, Adv. for R-19

ORDER

CA-471(PB)/2019, CA-556(PB)/2019 & CA-640(PB)/2019

In the last order date shall be read as 07.06.2019 instead of 07.07.2019.

Reply to the applications have been filed and copies have been furnished to the counsel for the petitioner. In CA-640(PB)/2019 rejoinder has been served to the respondent and the same is sought to be filed in the registry by the counsel for the applicant.

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Rejoinder in other applications may also be filed within ten days with a copy in advance to the counsel opposite.

List for further consideration on 18.07.2019.

Sd/-

**(M.M.KUMAR)
PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**

07.06.2019
Ritu Sharma